

ORISSA ORDINANCE NO. 3 OF 1986

THE UTKAL UNIVERSITY (AMENDMENT) ORDINANCE, 1986

*[Promulgated by the Governor of Orissa on the 7th August 1986
first published in an extraordinary issue of the Orissa
Gazette, dated the 7th August 1986]*

AN ORDINANCE

To amend the Utkal University Act, 1966

WHEREAS, the Legislature of the State of Orissa is not in session ;

AND WHEREAS, the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Utkal University Act, 1966 in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Thirty-seventh Year of the Republic of India :

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Utkal University (Amendment) Ordinance, 1986.

(2) it shall come into force atonce.

Amendment
of section 6.

2. In section 6 of the Utkal University Act, 1966, in the proviso to Orissa Act sub-section (8), for the words "not exceeding four months, as he may fix", 20 of 1966, the words "as he may, from time to time fix, so however, that the total period shall not exceed eight months" shall be substituted.

B. N. PANDE

Dated the 7th August, 1986

Governor of Orissa